

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 101
IB-662/ND/2020**

IN THE MATTER OF:

M/s. Sagar Colorpac Pvt. Ltd.

...PETITIONER

Vs.

Magpie International Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 05.03.2020

Coram:

**SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor/F.C. :Ms. Amisha Agarwal and Mr.
Dhruv Malhotra, Advocate**

For the Respondent/ Corporate-debtor :

ORDER

Heard the submissions made by the counsel for the petitioner. Learned counsel for the petitioner is directed to comply with section 9 (3) (c) of the code i.e. statement of bank account. In the meantime notice to corporate-debtor be issued for 25th March, 2020.

— Sd —

**(V.K. Subburaj)
Member (T)**

— Sd —

**(Abni Ranjan Kumar Sinha)
Member (J)**